

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**WEDNESDAY, THE TWENTY NINTH DAY OF JULY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 779 OF 2026

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred against the order dated 30-06-2026, in W.P.No.20286 of 2026. on the file of the High Court.

Between:

Smt. Bandari Anusha, W/o. Bandari Satish Age 31 years, Occ Chairperson,
Adilabad Municipality, H.No. 4-5-394, Bhuktapur, Adilabad, Adilabad District.

...APPELLANT /RESPONDENT No. 3

AND

1. Konduri Bharath Kumar, S/o Hanumanlu Aged about 44 years, Occ R/o H.No.12-278, Dhobi Colony, Adilabad District.
2. The State of Telangana, Rep. by its Principal Secretary, Municipal Administration and Urban Development Department, Secretariat, Hyderabad.
3. The Adilabad Municipality, Rep. by its Municipal Commissioner, Adilabad District.
4. The District Collector, Adilabad District

...RESPONDENTS/RESPONDENTS

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order in W.P.No. 20286 of 2026 dated 30.06.2026

**Counsel for the Appellant: SRI V. RAVI KIRAN RAO SENIOR COUNSEL REP
SRI. KEMA SRIKANTH**

Counsel for the Respondent No. 1: SRI. NARESH REDDY CHINNOLLA

**Counsel for the Respondent No. 2: GP FOR MUNICIPAL ADMINISTRATION
AND URBAN DEVELOPMENT**

**Counsel for the Respondent No.3: SRI KRISHNA REDDY PUTTA,
SC FOR MUNICIPALITIES**

Counsel for the Respondent No.4: SRI L. RAVINDER , AGP FOR REVENUE

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.779 of 2026

Dated: 29.07.2026

Between:

Smt. Bandari Anusha

... Appellant

And

Konduri Bharath Kumar and 3 others.

...Respondents

JUDGMENT:

Mr. V. Ravi Kiran Rao, learned Senior Counsel represents
Mr. Kema Srikanth, learned counsel for the appellant.

Mr. C. Naresh Reddy, learned counsel for respondent No.1.

Mr. G. Bhaskar, learned Government Pleader for Municipal
Administration and Urban Development Department, appears for
respondent No.2.

Mr. Krishna Reddy Putta, learned Standing Counsel for
Municipalities, appears for respondent No.3.

Mr. L. Ravinder, learned Assistant Government Pleader for
Revenue, appears for respondent No.4.

2. Respondent No.3, who is the appellant herein, was not noticed when the impugned order was being passed at the instance of the writ petitioner, who is respondent No.1 herein for re-initiation of the process to conduct and complete the election process of co-option members of the Adilabad Municipality. The learned writ Court after taking note of the stand of the writ petitioner and the official respondents directed respondent No.4 to take necessary steps to issue instructions to respondent Nos.2 and 3 for conducting special meeting to elect co-option members to the Adilabad municipality. The learned writ Court directed the exercise to be completed within a period of four weeks from the date of receipt of the order.

3. Learned Senior Counsel for the appellant submits that under the Telangana Municipalities (Co-option of Members belonging to Minority Community) Rules, 2020 (for short, "the Rules") a procedure has been prescribed under Rule 6 for co-option of members. For compliance of the procedure, notice to all members is necessary which include elected representatives also. Despite notice and appearance of some of the members, objections were filed on the ground of lack of proper notice leading to adjournment of the meeting. According to the appellant, not much delay has been caused thereafter. However, the learned writ Court issued a mandatory direction to conclude the election

of co-option members to the municipality within a strict time frame of four weeks, which has led to filing of the present writ appeal.

4. On being asked, learned Senior Counsel for the appellant submits that the procedure for election of co-option members to the municipality for which process has already been initiated, could be completed if the time limit is extended for another four weeks.

5. Learned counsel for the writ petitioner as well as learned Government Pleader for respondent No.2 do not have any objection to the said submission.

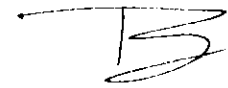
6. In that view of the matter, the time line prescribed under para 6 of the impugned order is extended for a period of four weeks from today for conducting the election of co-option members to the Adilabad Municipality.

7. With the aforesaid modification of the impugned order, the instant appeal stands disposed of. No order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

**SD/- MOHD. ISMAIL
DEPUTY REGISTRAR**

//TRUE COPY//



SECTION OFFICER

To,

1. The Principal Secretary, Municipal Administration and Urban Development Department, Secretariat, T.S., Hyderabad.
2. The Municipal Commissioner, Adilabad Municipality, Adilabad District.
3. The District Collector, Adilabad District
4. One CC to SRI. KEMA SRIKANTH Advocate [OPUC]
5. One CC to SRI. NARESH REDDY CHINNOLLA Advocate [OPUC]
6. Two CCs to GP FOR MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, High Court for the State of Telangana, at Hyderabad [OUT]
7. Two CCs to GP FOR REVENUE High Court for the State of Telangana, at Hyderabad [OUT]

8. One CC to SRI. KRISHNA REDDY PUTTA, SC FOR MUNICIPALITIES
[OPUC]

9. Two CD Copies

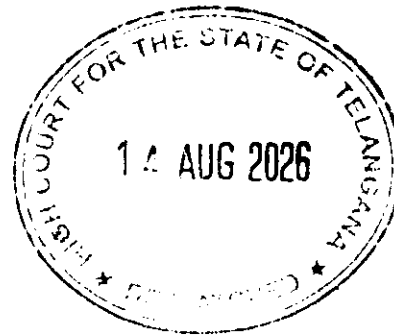
BM
TKS



HIGH COURT

DATED: 29/07/2026

**JUDGMENT
WA.No.779 of 2026**



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

(13)
NT
4/8/26